

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:21
ANSWERED ON:17.02.2009
NATIONAL INVESTIGATION AGENCY
Ahir Shri Hansraj Gangaram;Pandey Dr. Laxminarayan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Investigation Agency has been set up;
- (b) if so, the details thereof;
- (c) whether the Government has received views of the States in this regard;
- (d) if so, the details of responses received alongwith the objections, if any, from the States;and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI SRIPRAKASH JAISAWAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 21 FOR 17.2.2009

(a) & (b): The National Investigation Agency (NIA) has been constituted and the Director General, has been appointed and assumed office. Additional posts required to be provided in the first instance have been sanctioned, and the process of filling them is underway, along with action for putting in place the required infrastructure, etc.

(c) to (e): The National Investigation Agency has been constituted under an Act of Parliament which was passed after due debate and discussion, for investigation and prosecution of offences affecting the sovereignty, security and integrity of India, security of State, friendly relations with foreign states and Acts enacted to implement international treaties, agreements and conventions, falling under the Acts listed in the Schedule to the National Investigation Agency Act, 2008. It would operate in a concurrent jurisdiction framework and take up selected cases. The provisions of the Act were also deliberated upon in the Meeting of Chief Ministers on internal security held on 6.1.2009. Following the meeting, the Home Minister has also written to all Chief Ministers on 13.01.2009 detailing and explaining the scope, extent and application of the provisions of the Act, wherein it had also been indicated that if there are any questions or doubts they would be clarified. A response has been received from only one State on 13.02.2009, which will be examined and clarifications as required will be given.